

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 260 of 2021

IN THE MATTER OF:

Manoj Kunwar

Appellant

Vs.

**Punjab National Bank
Erstwhile Oriental Bank of Commerce
&Ors.**

....Respondents

Present:

For Appellant: Mr. Narendra Kumar, Advocate.

For Respondent: Mr. Yogesh Jagia, Advocates for R2.

O R D E R
(Virtual Mode)

25.05.2021: Ld. Counsel for the Appellant submits that Respondent No. 1 has filed Reply Affidavit but the copy of the annexures are not provided to him. Ld. Counsel for the Appellant submits that he has filed Rejoinder.

Ld. Counsel for the Respondent No. 2 submits that he has filed the Reply Affidavit. Which may be taken on record.

There is no appearance on behalf of the Respondent No. 1

Respondent No. 1 is directed to provide the copy of annexures of Reply to the Appellant Counsel within two days.

Ld. Counsel for the Respondent No. 2 undertakes to communicate this order to Ld. Counsel for the Respondent No. 1.

The matter has already been fixed for hearing on 31st May, 2021.

Let the matter be fixed for hearing on **31st May, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/md.